

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 70(Chd)/Pb/2017**

Jaideep Ghai & Anr. ...Petitioners

Vs.

M/s Umesh Developers Pvt. Ltd.& Ors. ...Respondents.

Present: Mr. Anil Kumar Aggarwal, Advocate for petitioner No.1.  
Mr. Mast Ram, Practising Company Secretary for  
Respondents No.1 to 3.

Learned counsel for the petitioner submits that mother of the petitioner is unwell for more than a month and she is now admitted in the Fortis Hospital for the past about one week and seeks more time to file the rejoinder. Last opportunity is now granted and the rejoinder, if any, be filed at least five days before the date fixed with copy advance to the counsel opposite.

Mr. Mast Ram, FCS authorized representative for the respondents submits that in the Board Resolution of the company the petitioner has consented to the withdrawal of the instant petition but learned counsel for the petitioner disputes this contention on instructions of the petitioner. The respondents may file these documents/resolutions alongwith affidavit of the authorised representative of the company within two weeks with copy advance to the counsel opposite. The petitioner may also file counter thereto at least five days before the date fixed with copy advance to the authorized representative for the respondents.

Mr. Mast Ram, FCS authorized representative of the respondent-company has handed over the duplicate share certificate comprising of 1000 shares to Mr. Anil Kumar Aggarwal, Advocate representing the petitioner. The same has also been checked by learned counsel for the petitioner. Copy of

the aforesaid share certificate be taken on record. It is stated by Mr. Mast Ram, FCS that this certificate is signed by two Directors of the company and it is required to be signed by third Director and the petitioner himself being Director can sign the share certificate later on whereafter the common seal of the company shall be put on the certificate. These undertakings are taken on record.

The learned counsel for the petitioner also does not dispute the share certificate in respect of 1500 shares already issued to the petitioner.

List the matter for arguments on 19.04.2018.

Sd/-

(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-

(Pradeep R. Sethi)  
Member (Technical)

March 01, 2018  
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